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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 329/96

Date of Order: 8-3-96

Between:

1. L.Nageshwar Rao
2. S.Krishnama Chary.

.. Applicant

and

1. Union of India, rep. by Secretary, Ministry of Home Affairs, Central Secretariat, New Delhi.
2. Union of India, rep. by Secretary, Ministry of Finance, Central Secretariat, New Delhi.
3. Union of India, rep. by Secretary, Ministry of Personnel Public Grievances and Pension, Dept. of Personnel and Training, Central Secretariat, Hyderabad.
4. The Director General, National Informatic Centre, Central Govt. Office Complex, Lodhi Road, New Delhi.
5. The Registrar General, India, 2/A. Mansingh Road, New Delhi.
6. The Joint Director of Census Operation, A.P. Pioneer House, Somajiguda, Hyderabad.

Respondents.

For the Applicant :- Mr. J. Sudhir, Advocate.

For the Respondents: Mr. N.R. Devraj,
Sr. Add. CGSC

CORAM:

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI: VICE-CHAIRMAN

THE HON'BLE MR.H.RAJENDRAPRASAD: MEMBER(ADMN)

O.A.NO.329 of 1996

JUDGEMENT

Dt: 8.3.96

(AS PER HON'BLE SHRI JUSTICE M.G.CHAUDHARI, VICE CHAIRMAN)

Heard Shri J.Sudhir, learned counsel for the applicants and Shri N.R.Devaraj, learned senior standing counsel for the respondents.

2. The applicants claim higher scale of pay on the principle of equal pay for equal work and contends that the inaction of the respondents to grant ^{them} that scale is violative of various articles of the Constitution. It is revealed from the records that the applicants have already filed a representation to the Registrar General of India on 8.9.95 raising the same grievance and seeking relief. The period of six months is just over today. Having regard to the nature of the matter, we think that primarily the grievance should be examined by the Government of India. We, therefore, direct that the Registrar General of India in consultation ^{if necessary} with the Ministry of Home Affairs, Government of India shall examine the representation of the applicants in all its aspects and take a decision in the matter within a period of three months from the date of receipt of a copy of this order and convey that decision to the first applicant for information. If the applicants are

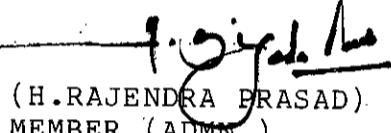
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aggrieved with the said decision or decision is not taken within the stipulated time, they will be at liberty to approach the Tribunal by a fresh OA for the same relief and on the same cause of action as pleaded in the present application. In that event, all contentions of the parties in the OA will be open. The applicants are given liberty to send a copy of the OA to the Registrar General of India for better elucidation of their representation.

3. With the directions and subject thereto, the OA is disposed of. No costs.

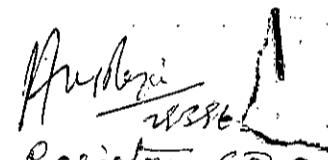

(H. RAJENDRA PRASAD)

MEMBER (ADMN.)


(M.G. CHAUDHARI)
VICE CHAIRMAN

Dated: 8th March, 1996
Open court dictation.

vsn


Deputy Registrar (S) cc

18386

To

1. The Secretary, Ministry of Home Affairs,
Union of India, Central Secretariat, New Delhi.
2. The Secretary, Union of India, Ministry of Finance,
Central Secretariat, New Delhi.
3. The Secretary, Ministry of Personnel Public
Grievances and Pension, Dept. of Personnel
and Training, Central Secretariat, Hyderabad.
4. The Director General, National Informatic Centre,
Central Govt. Office Complex, Lodhi Road, New Delhi.
5. The Registrar General, India, 2/A Mansingh Road,
New Delhi.
6. The Joint Director of Census Operation,
A.P. Pioneer House, Somajiguda, Hyderabad.
7. One copy to Mr. J. Sudhir, Advocate, CAT. Hyd.
8. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
9. One spare copy.
10. One copy to Library, CAT. Hyd.

pvm

Signature
I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

M.G. chandhali
THE HON'BLE MR.JUSTICE V. ~~NEELAMBI~~ RAO
VICE CHAIRMAN

AND

H. Rajendra Prasad
THE HON'BLE MR.R. RANGARAJAN : M(A)

Dated: 8 - 3 - 1996

~~ORDER/JUDGMENT~~

M.A/R.A./C.A.No.

O.A.No.

in
329/96

T.A.No.

(w.p.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

